

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 862-863 of 2020

IN THE MATTER OF:

Sunil Kumar Agrawal

....Appellant

Vs

Piyush Patel & Ors.

....Respondents

Present:

For Appellant: Mr. Sumit Kansal, Mr. Pratik Thakkar and Mr. S. K. Aggarwal, Advocates.

For Respondents: Mr. Dhiren R. Dave, PCS for R-1 & 4.

O R D E R
(Through Virtual Mode)

13.10.2020: After hearing Mr. Pratik Thakkar, Advocate representing the Appellant and Mr. Dhiren R. Dave, PCS for R-1 & R-4, we find that CP (IB) 178/NCLT/AHM/2018 having been allowed to be withdrawn by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench in terms of impugned order dated 31st August, 2020, there are no observations in regard to the conduct of Appellant – Resolution Professional which can be said to be casting any stigma on his conduct as Resolution Professional warranting consideration for expunction of such remarks. At this stage, learned counsel for the Appellant offered to withdraw the appeal. Same is permitted. Appeal is dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)